

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 783

TO BE ANSWERED ON THURSDAY, 21st JULY, 2016

ABOLITION OF LEGISLATIVE COUNCILS

783. SHRI GUTHA SUKENDER REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of States having the Legislative Councils in the country;
- (b) whether the Government proposes to abolish the said system of Legislative Councils;
- (c) if so, the details and the objectives thereof; and
- (d) whether any committee has recommended for the same and if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND INFORMATION
TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a): At present, there are seven (7) States having Legislative Councils, viz.;

- (1) Andhra Pradesh, (2) Bihar, (3) Jammu and Kashmir, (4) Karnataka, (5) Maharashtra, (6) Telangana, and (7) Uttar Pradesh.

(b) to (d): There is no proposal to abolish the system of Legislative Councils. However, the procedure in this regard is that the State Legislative Assembly of the State has to pass a resolution to that effect by a majority of the total membership of the Assembly and by a majority of not less than two-thirds of the members of the Assembly present and voting. Thereafter, appropriate action may be taken by the Central Government under Article 169 of the Constitution.